

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-38/2022/4282/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jitu Mani Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati the <sup>th</sup> 17 May, 2024.

Sub: **Station leave permission.**

Ref:- Your letter No. DJG/1849, dtd. 09.05.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 10.05.2024 till the morning of 16.05.2024.**

The Additional District & Sessions Judge, Goalpara, and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, and in her absence, the CJM, Goalpara, and in his absence, the in-charge CJM, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sdf*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-38/2022/4283/A, dated** , 17-05-2024

Copy to :

✓ 1. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**  
*[Signature]*